

opening of new rice mills in Uttar Pradesh during the last three years

(b) the locations of such units and

(c) the number of mills out of those which have started functioning?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV) (a) to (c) Information is being collected and will be laid on the Table of The House

[English]

Demands of Leprosy Patients

6487 SHRIMATI BASAVA RAJESWARI
SHRIG S BASAVARAJ

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

(a) whether a number of leprosy patients demonstrated in front of Prime Minister's residence on 26 March 1990

(b) if so, whether any memorandum has been submitted to the Prime Minister by them

(c) the demands made by the leprosy patients and

(d) by what time Government propose to consider their demands?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD)

(a) Yes, Sir

(b) Yes, Sir

(c) Their demand is that maintenance allowance Rs 300/- per capita per month as

in the case of those who were living in Delhi before 1 1 1981, may be given

(d) Matter is under scrutiny of SDM, Shahdara, Delhi

Grants to Thakur Hariprasad Institute for Mentally Handicapped Hyderabad

6488 SHRIMATI BASAVA RAJESWARI Will the Minister of WELFARE be pleased to state

(a) the norms under which grants-in-aid are sanctioned to Non-Governmental organisation as per General Financial Rules

(b) whether Government have sanctioned grants to Thakur Hariprasad Institute for Mentally Handicapped, Hyderabad,

(c) if so, under which norm the grant was sanctioned

(d) whether grants-in-aid sanctioned by Government to Non-governmental organisations is checked by Government strictly according to the norms

(e) if so, whether any reservation policy for Scheduled Castes/Scheduled Tribes has been laid down by Government for the grants and

(f) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN)

(a) Yes, Sir

(b) Yes, Sir

(c) A copy of norms being followed by the Ministry of Welfare while sanctioning grants for voluntary Organisations working for the welfare of disabled is given in the statement below

(d) Yes, Sir

(e) and (f) A reservation policy has been prescribed for reservation of posts for Scheduled Castes and Scheduled Tribes in appointments to various posts under the Voluntary Agencies Under this policy, Voluntary Agencies receiving aid under the "Scheme of assistance to Organisations for Disabled Persons," are required to reserve 15% and 7 1/2% of posts for Scheduled Castes and Scheduled Tribes respectively

STATEMENT

Norms for giving grant-in-aid to voluntary organisations for various purposes

Construction of Building

The Grant of construction of building is to be based on the following norms

- (1) Rs 50,000/- for each class room for every ten students (or part)
- (2) Rs 80,000/- for every ten students (or part) for vocational training or employment centre
- (3) For Construction of hostels for students/trainees grant-in-aid is to be sanctioned on following basis

Assistance is to be provided for constructing covered area not exceeding 120 sq ft per student The Govt grant in-aid for it not to exceed Rs 12,000/- per person to be sanctioned for not less than 15 students

- (4) The total grant-in-aid for construction of any type of building is not to exceed Rs 5.00 lakh
- (5) No grant will be sanctioned for

construction of building of School/day centre in which the no of students is less than 40 and for the hostel in which the number of inmates is less than 15

- (6) Grant for constructing compound wall will also be given to the institutions for mentally retarded

II Rent for Building

I If the organisation has no building of its own then reasonable rent for a rented building may be allowed

- (i) Rs 0.50/- per sq ft per mensem for projects located in C class cities
- (ii) Upto Rs 0.75/- per sq ft per mensem or @ 500 sq ft per class room of 10 room of 10 students, for projects located in A class cities

III Maintenance Grant

A Salary for staff for School etc

- (i) One teacher for every ten students (or part) or for each class In cases of mentally retarded the teacher student ratio should be 1:6
- (ii) Maintenance grant for building should be worked out either as 1% of the capital cost or according to a fixed slab subject to a maximum of Rs 20,000/-
- (iii) One supervisory staff for a school Two supervisory personnel are to be provided if the strength of the school

exceeds 100

- (iv) Contingent expenditure will be limited to @ Rs 100/- per student/trainee per year
- (v) TA/DA not to exceed 10% of the salary per annum
- (vi) The organisation must intimate the grant received from other sources for the same purpose
- B** Stipend for students/trainees, in a hostels Stipend @ Rs 150/- per month per student/trainee towards diet may be sanctioned to the organisation for their maintenance
- IV** Transport Allowance
- (i) Transport Allowance @ Rs 75/- per child per month will be paid in A and B class cities and @ Rs 50/- per child per month in other cities/towns
- (ii) No grant for purchase or maintenance of vehicle or other expenditure of transport like salary of the Driver etc will be given
- V** Physiotherapy Unit
- For a medium-sized physiotherapy Unit and audio testing unit the equipment mentioned in Annexure may be sanctioned Guidelines for sanctioning Technical staff and other equipments should be worked out in consultation with the National Institutes
- VI** Vocational Training
- 1 Staff and equipment for the Vocational Training Units are to
- be sanctioned according to the requirements
- 2 Reasonable amount for raw materials, electricity, water stationery etc may also be sanctioned The limits for these will be 25% of the other grant sanctioned in case of raw materials, 5% in case of electricity water, stationary, etc each separately
- 3 If grant is sanctioned for raw materials then sale proceeds of the finished products, if any, should be shown in the audited accounts and properly adjusted while sanctioning grant-in-aid
- VII** Furniture and Office equipment
- One table and a chair for each student/trainee @ Rs 250/- per set
- 2 One table & a chair for each staff sanctioned @ Rs 350/- per set plus 2-6 extra chairs, if asked for
- 3 One cup-board for each group of ten students/trainee (or part) & Rs 500/- each
- 4 One cup-board for each supervisory staff sanctioned @ Rs 500/- each
- 5 One cot, mattress, bed sheet, pillow, blanket etc for each students in hostel @ Rs 500/- for each students
- 6 One typewriter for a group of 40 students More than two typewriters are not to be sanctioned If an Institution has 100 students then a cyclostyling machine may be provided

VIII Rehabilitation and Limb-fitting Centre

any The grant for any particular year will however not exceed Rs 50,000/-.

The grant-in-aid for infrastructure assistance for implementing only the Scheme of aids/appliances will be limited to Rs 20/- per benefici-

For a medium-sized Physiotherapy Unit following equipment may normally be sanctioned

1	Short Wave Diathermy	Rs 15,000/-
2	Ultra Sound Equipment	Rs 12,000/-
3	Infra red equipment	Rs 15,000/-
4	Paraffin Wax Bath	Rs 3,000/-
5	Cervical Traction equipment	Rs 1,000/- (Manual)
6	Exercise equipment (8 Nos)	Rs 30,000/-

Note The Physiotherapy Unit with these equipment will be able to benefit about 10,000/- persons in a year

National Development Finance Corporation

6490 SHRI ANADI CHARAN DAS
Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether Government have set up National Urban Infrastructure Development Finance Corporation as a separate Division of HUDCO to render assistance to local bodies other than the Centrally Sponsored Scheme IDSMT and NCR, and

(b) if so, the details of assistance rendered to States, State-wise, so far with details of local bodies to be assisted in the current year and the criteria laid down for their identification/eligibility?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN) (a) Government has not set up a separate Na-

tional Urban Infrastructure wing has been opened in HUDCO from the year 1989-90 to render financial assistance to local bodies and state level agencies for the implementation of urban infrastructure projects

(b) During the year 1989-90, HUDCO has sanctioned 24 urban infrastructure schemes in nine states with a project cost of Rs 507 crores and HUDCO a loan as assistance of Rs 172 crores as per statement attached

During the current financial year, HUDCO proposes to finance urban infrastructure schemes to the extent of Rs 400 crores. The project proposals should, conform to the HUDCO guidelines. Preference will, however, be given to water supply, low cost sanitation, sewerage and drainage schemes and for infrastructure schemes in small and medium towns having a population not more than 10 lakhs